

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.651 of 2019

IN THE MATTER OF:

SNG Developers Ltd.

.....Appellant

Vs.

Neetu Garg & Anr.

.....Respondents

Present :

For Appellant:

**Mr. Jayant K.Mehta, Mr. Prateek Gupta, Ms. Anu
Shrivastava, Advocates**

For Respondents:

Attendance not marked

O R D E R

03.07.2019 - The Appellant has challenged part of the impugned order dated 13th May, 2019 passed by the Adjudicating Authority (National Company Law Tribunal) ('NCLT'), Principal Bench, New Delhi wherein certain observations have been made while giving directions to the 'Corporate Debtor' to comply with the settlement reached between the parties.

After some arguments and in view of the objections raised on behalf of the 'Financial Creditor', learned counsel for the Appellant sought permission to withdraw the appeal.

In view of such prayer, without going into merit, we dismiss the appeal as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc